



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu

NOTIFICATION

Jammu, the 18th, January, 2019.

SRO 61 .-Whereas, HC Abdul Aziz PID No. 4371/S of PP Urdu Bazaar on 02-12-2016 lodged a written report in police station M.R Gunj, stating therein that on the date of occurrence he along with other Police officials and security forces were deployed for law and order duties at Nalamaar Road, Rajouri kadal. Soon after Friday prayers some miscreants who were armed with stones and bricks, appeared from Jamia Masjid side and started pelting stones on security forces. The mob displayed Pakistani flags and raised anti national slogans against the alliance of J&K with India. The mob was ordered to disperse but they continued to indulge in unlawful activities and during stone pelting some vehicles and magazine of INSAS rifle bearing No. 16422655 of Constable Parvaiz Ahmad 3223/S got damaged; and

2. Whereas, a case FIR No.116/2016 was lodged at Police Station M.R Gunj and investigation taken up; and

3. Whereas, during the course of investigation, site plan was prepared, seizure memo of pieces of stones, bricks, broken glasses, a Pakistani flag used in the commission of crime were seized from the spot as piece of evidence and placed on record. During the course of investigation other allied documents having bearing on the subject of the case have been obtained and placed on record. Statement of witnesses acquainted with the circumstances and facts of the case were recorded under relevant provisions of law. Investigation conducted and evidence placed on record prima facie establishes the commission of offences punishable u/s 148,149,152,336,427 RPC and 13 Unlawful Activities (Prevention) Act against the five accused persons namely Faisal Manzoor Khan S/O Manzoor Ahmad Khan R/O Lal Mandi Wazir Bagh Rajbagh, Sahil Rashid Bhat S/O Ab Rashid Bhat R/O Lachmanpora SD Colony Batmaloo; Majid Shabir Wani S/O Shabir Ahmad Wani R/O Lachmanpora SD Colony Batmaloo; Mohd Iqbal Hajam S/O Manzoor Ahmad Hajam R/O Lachmanpora New Colony Batmaloo; Farhan Qadir Sheikh S/O Gh Qadir Sheikh R/O Qalamdanpora Nawbazar and investigation closed as challan against them;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused persons; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the accused namely Faisal Manzoor Khan S/O Manzoor Ahmad Khan R/O Lal Mandi, Wazir Bagh, Rajbagh; Sahil Rashid Bhat S/O Ab Rashid Bhat R/O Lachmanpora, SD Colony, Batmaloo; Majid Shabir Wani S/O Shabir Ahmad Wani R/O Lachmanpora, SD Colony, Batmaloo; Mohd Iqbal Hajam S/O Manzoor Ahmad Hajam R/O Lachmanpora, New Colony, Batmaloo and Farhan Qadir Sheikh S/O Gh Qadir Sheikh R/O Qalamdanpora, Nawbazar for the commission of offences punishable in case FIR No. 116/2016 U/S 13 ULAP Act of Police Station M.R Gunj Srinagar.

By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

Dated: 18.01.2019

No. Home/Pros/20 /2018

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No(s). Legal/San-01/S/2018/22137-38 dated 17.03.2018 & No.Legal-01/S/2018-71653-54 dated 25.10.2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

Under Secretary to the Government
Home Department